



RRD/RD-IV//DJ/2443/9029/2026

April 20, 2026

**Order for Remittance of attached amount**

Attachment Proceeding Nos. 15204 & 15205 of 2026  
Recovery Certificate No. 9029 of 2026

To,  
**The Principal Officer / Chairman & Managing Director / CEO**  
**All Banks and Mutual Funds in India**

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 9029 of 2026 had directed attachment of Bank accounts, Demat Accounts and Mutual Fund folios of **Rajnikant Nathalal Kananni (HUF) ["Defaulter"]** [PAN: AAPHR2695H] against the total dues of Rs. 5,66,000.00/- (Rupees Five Lakh and Sixty-Six Thousand Only) with further interest, all costs, charges and expenses, etc.
2. Whereas, Notice of Demand dated 12.02.2026 has been sent to Defaulter and Notice of Attachment of Bank Account, Demat Account and Mutual Funds dated 09.03.2026 has been issued to you.
3. Whereas the current liabilities/dues from the Defaulter as on date is an amount of **Rs. 5,76,000.00/- (Rupees Five Lakh and Seventy-Six Thousand Only)**.
4. Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned **in para 3** above lying in the account of the Defaulter with your Bank/ redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues mentioned **in para 3** above, forthwith to SEBI by way of direct credit through EFT/NEFT/RTGS to A/c No. **SEBIRRDPEN9029 of ICICI Bank, IFSC Code: ICIC0000106** immediately and intimate the remittance details by email to [dharmendra@sebi.gov.in](mailto:dharmendra@sebi.gov.in) / [recoveryrd4@sebi.gov.in](mailto:recoveryrd4@sebi.gov.in) in the format as given in table below:

Case Name and Recovery Certificate Number :	
Name of Payee :	
Date of Payment:	
Amount Paid :	
Transaction No. :	
Bank Details from which payment is made :	

*Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues.*

*Contd...2*





5. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
6. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at Mumbai on this 20<sup>th</sup> day of April, 2026.

SEAL



*Kirtikumar Jadhav*

**RECOVERY OFFICER**

**Kirtikumar Jadhav**  
कीर्तिकुमार जाधव  
**Dy. General Manager & Recovery Officer**  
उप महाप्रबंधक एवं वसूली अधिकारी  
**Securities and Exchange Board of India**  
भारतीय प्रतिभूति और विनिमय बोर्ड  
Mumbai  
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**Copy to:**

**Rajnikant Nathalal Kananni (HUF) (PAN:  
AAPHR2695H)**  
**Address:**  
752 Om Sankul, 4th Ln, E-Ward, Shahupuri, Kolhapur –  
416 001.